

DIVISION BENCH

ITEM NO.120

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

CA No.17/2021 IN C Appeal No. 96/ALD/2020

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 3rd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SHANVI TRADEMART PVT LTD V/S ROC.
UNDER SECTION	252(3) OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Krishna Dev Vyas, Adv. : *For the RoC in main CP & in CA No. 17/2021*
- Sh. Krishna Agarwal, Sr. SC. : *For the IT Deptt. in main CP & in CA No. 17/2021*

ORDER

Ld. Counsels representing the respective parties are present.

CA No.17/2021

- 1.** As observed by us in the order dated 8th October, 2023, Ld. Counsel representing the appellant has stated that he has no further instructions to pursue the present matter. The said stand was reiterated by him on 3rd January, 2024, when it was also observed that there has not been any representation on behalf of the appellant company either by any representative or through any other Counsel. Today also, there is no representation on behalf of the appellant.
- 2.** Let the last opportunity be granted for appearance in the present matter.
- 3.** Registry to issue notice directly to the appellant company within a period of two weeks.

-Sd-

-Sd-

4. The matter is adjourned for further hearing on 11th July, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

3rd May, 2024

Bipul Kumar Tiwari
(Stenographer)

-Sd-
(Praveen Gupta)
Member (Judicial)